

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

O.A No. 59/2025/EZ

Youth United for Sustainable
Environment Trust. Applicant

-Versus-

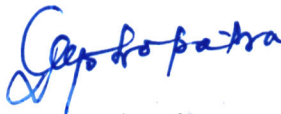
State of Odisha and others. Respondents

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Ranjit Kumar Mishra
Tahasildar, Danagadi

Cuttack.
Dt. 09.03.2026.


Addl. Govt. Advocate

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

O.A No. 59/2025/EZ

Youth United for Sustainable
Environment Trust. Applicant

-Versus-

State of Odisha and others. Respondents

COUNTER AFFIDAVIT
OF RESPONDENT NO- 4

I Sri Ranjit Kumar Mallick, aged about 35 years, S/o-Sri Balaram Mallick at present working as Tahasildar, Danagadi Tahasil, At/PO – Danagadi, PS – Jajpur Road Dist: - Jajpur do hereby solemnly affirm and state as follows: -

1. That I am Tahasildar Danagadi and have been arrayed as Respondent no 4 to the aforesaid Original Application and in this case swearing this affidavit. I have gone through the Original Application and understood the contents thereof. I am otherwise well acquainted with the facts of the present case.

2. That the applicant has filed the aforesaid Original Application alleging the inaction of the Government Respondents in curbing the illegalities and violation of Sustainable Sand Mining Management Guidelines 2016, Environment Norms by the private respondents w.r.t Brahmani River Sand, Pankapal-1 & Brahmani River

Ranjit Kumar Mallick
Tahasildar, Danagadi

29.3.2026
Surendra Prasad Dhai
Advocate
NOTARY, CUTTACK



Jayprakash
A.M.

X

Sand, Pankapal-2 under Danagadi Tahasil of Jajpur District.

3. That, it is humbly submitted that the alleged sources i.e. Brahmani River Sand, Pankapal-1& Brahmani River Sand, Pankapal-2 were auctioned by the then Tahasildar, Danagadi prior to transfer of the subject "Minor Minerals" to Steel & Mines Department vide GA&PG Department Notification No.32882 dtd. 21.11.2022.

It is pertinent to mention here that, OMMC Rules 2016 have been amended wherein Tahasildar and Collector of the District have been substituted with Mining Officer and Deputy Director Mines as the Competent Authority and Controlling Authority, respectively. Section 51 and 54 were also amended to omit Tahasildar which deals with seizure, search etc. Further, the Directorate of Minor Minerals, Odisha, functioning under the administrative control of Revenue & D.M Department, is transferred to the administrative control of Steel & Mines Department w.e.f. 01.02.2023 vide Revenue & D.M Department Notification No.3801 dated 01.02.2023.

Thereafter, the case records of the minor mineral sources were taken over by the Mining Officer-cum-Competent Authority, O/o the Deputy Director of Mines, Jajpur Circle, Jajpur from the concerned

Remjit Kumar Mahalik
Tahasildar, Danagadi

Geophysics
A.M.

19-3
Surendra Prasad Dhas
Advocate
NOTARY, CUTTACK

X

Tahasildars, including the Case Records of Brahmani River Sand, Pankapal-1& Brahmani River Sand, Pankapal-2 under Danagadi Tahasil of Jajpur District.


4. That, it is humbly submitted that, vide letter no 10481 dt 04.12.2024, Steel and Mining department has constituted Tahasil level committee under Chairmanship of Tahasildar for minor minerals. Prior to filing of the said Original Application, enforcement drives were being conducted to these sources to curb illegal mining activity. The enforcement drives conducted to the areas have resulted in seizure of vehicles/excavators from these areas from time to time engaged in illegal transportation of sand.

Copy of the details of the vehicles/machineries seized from these areas and action taken against these vehicles/machineries is given at Annexure-A/4.

5. That it is humbly submitted that, Tahasildar Danagadi has issued show cause notice vide letter no 1612 date 28.06.2024 for illegally lifting of sand outside of earmarked mining area as per allegation received from villagers. A memo of said letter was also forwarded to Deputy Director, Minor Minerals for necessary action at his end w.r.t. assessment, demarcation of lease area etc as Tahasildar is no more competent authority as per OMMC amendment rules.

Ranjit Kumar Mallick
Tahasildar, Danagadi

Q. P. S. Patra
A. M.


Surendra Prasad Dhas
Advocate
NOTARY, CUTTACK

X

6. That, it is humbly submitted that, Tahasildar Danagadi has submitted the land schedule and trace map with Mining Officer, Jajpur showing the approach road in respect of Sairat sources namely Brahmani River Sand, Pankapal-1 & Brahmani River Sand, Pankapal-2 vide letter No.2211, dated 15.07.2025. The approach road to the quarries covers partly Jatiya Raj Patha and Govt. Land under Rakhita Khata of Kisama Gramya Jangal and Abada Ajogya Anabadi of Kisama Nadi. Letter No.2211 dated 15.07.2025 of the Tahasildar, Danagadi, is annexed herewith as Annexure-B/4.

7. That, it is humbly submitted that vide Steel & Mines Department notification no 5466 dt 28.11.2025, revenue officials not below rank of Additional Tahasildar was inserted under rule 51 and rule 54 which deals with imposition of penalty, seizure, search of mineral etc. Subsequently, joint enforcements have been carried out time to time. In a latest enforcement drive carried out on 30.01.2026 evening by Tahasildar Danagadi, Deputy Director Minor Minerals and IIC, Jakhapura/Kalinganagar, 5 nos of excavators were traced near the query area and intimation has been sent to lodge FIR along with seizure list. Besides, intimation has also been sent to lodge FIR against the vehicles which were found transporting sand illegally without valid Transit Pass.

Ranjit Kumar Mallick
Tahasildar, Danagadi

Jept...
AM

49-3
Surendra Prasad Dha
Advocate
NOTARY, CUTTACK

X

8. That in view of the facts stated above, the allegation of inaction by government officials including Tahasildar Danagadi is not true. The original application has no merit and is liable to be dismissed.

9. That this deponent also craves leave of this Hon'ble Court to file a further affidavit or affidavits if the situation so warrants.

10. That the facts stated above are true to the best of my knowledge, belief and based on official records.

VERIFICATION

I Sri Ranjit Kumar Mallick, aged about 35 years, S/o-Sri Balaram Mallickat present working as Tahasildar, Danagadi Tahasil, At/PO – Danagadi, PS – Jajpur Road Dist:- Jajpur do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge as derived from official records and noting material has been concealed there from.

Verified at Cuttack on this 9th. day of March, 2026.

Cuttack
Date: .03.2026

✓
Ranjit Kumar Mallick ✓
Dt. 09.03.26
VERIFICANT
Tahasildar, Danagadi

Ranjit Kumar Mallick
Tahasildar, Danagadi

49-3
Surendra Prasad Dha
Advocate
NOTARY, CUTTACK

Jyoti Prasad
A.M.

X

AFFIDAVIT

I Sri Ranjit Kumar Mallick, aged about 35 years, S/o-Sri Balaram Mallick at present working as Tahasildar, Danagadi Tahasil, At/PO – Danagadi, PS – Jajpur Road Dist:- Jajpur do hereby solemnly affirm and state as follows:-

1. That I am Sri Ranjit Kumar Mallick, aged about 35 years, S/o-Sri Balaram Mallick at present working as Tahasildar, Danagadi Tahasil, At/PO – Danagadi, PS – Jajpur Road Dist:- Jajpur swearing this affidavit for myself. I have gone through the Original Application and understood the contents thereof. I am well acquainted with the facts of the present case and as such competent to swear this affidavit on my official capacity.
2. That the facts stated above are true to the best of my knowledge and based on official records.

Identified by

Addl. Govt. Advocate

Ranjit Kumar Mallick
DEPONENT 9/3/2026

Tahasildar, Danagadi

CERTIFICATE

Certified that the cartridge papers are not available.

Cuttack

Date: 09.03.2026

ADDL. GOVT. ADVOCATE

The above named Deponent
Solemnly affirm on 9.3.2026
R.K. Mallick
Being Identified
by D. Mahapatra - (Addl.)

Surendra Prasad Dhal
Advocate

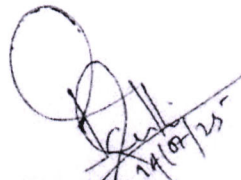
NOTARY, CUTTACK




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Enforcement Report.

| Sl No | Date | Location | Vehicle/ Article seized | Penalty Imposed |
|-------|------------|------------|-------------------------|---------------------|
| 1. | 13-06-2024 | Pankapal 1 | 2 Hywa and 2 Tipper | RS 2,02,374.00 |
| 2. | 04-12-2024 | Pankapal 1 | 1 tipper | FIR has been Lodged |
| 3. | 18-12-2024 | Pankapal 1 | 1 Truck and 1 Excavator | FIR has been Lodged |


Mining Officer (I/C), Jajpur

TRUE COPY ATTESTED


16.07.2024

DEPUTY DIRECTOR OF MINES(I/C)
JAJPUR CIRCLE, JAJPUR

TRUE COPY ATTESTED


9/03/26
Tahasildar, Dananadi



ତହସିଲ କାର୍ଯ୍ୟାଳୟ, ଦାନଗଡ଼ି
OFFICE OF THE TAHASILDAR, DANAGADI

ହରାଇସ ନମ୍ବର - ୦୭୭୨୮-୨୧୪୨୧୫

ଇ-ମେଲ : tdrdanagadi@gmail.com

ପିନ୍ - ୭୫୫୦୨୨ (ଓଡ଼ିଶା)

Letter No. 2211 Date. 15.07.2025

To

The Mining Officer, Jajpur,

Sub: Supply of land schedule and trace map showing approach road in respect of Sairat Sources namely Brahmani River Sand at Pankapal-1 and Pankapal -2 .

Ref: Your Letter No. 4354/10.07.2025 in connection with OA No. 59/2025/EZ

Sir,

With reference to the subject cited above, I am to say that , Revenue Inspector, Manatira has conducted field enquiry in this matter and submitted report along with trace map which are enclosed herewith for your information and necessary action.

Encl: Report of RI and trace map

Yours Faithfully,

Tahasildar, Danagadi
15/07/25

Memo No. 2212 /Date 15.07.2025

Copy submitted to the ADM, (Rev), Jajpur for kind information .

TRUE COPY ATTESTED

19/07/25
Tahasildar, Danagadi

Tahasildar, Danagadi

15/07/25

OFFICE OF THE REVENUE INSPECTOR, MANTIRA

Letter No. Date:

To

The Tahasildar and Executive Magistrate, Danagadi

Sub : Enquire report regarding authenticated land schedule and trace map showing approach road in respect of sairat source namely Brahmani River Sand at Pankapal-1 and Pankapal-2..

Ref:- Your Office Memo No. , Dated-

Sir,

In inviting reference to the subject cited above I am to report that as per your direction I have made a search in the available records and the land status and verified the field and to report as follows:

Land Schedule

| Mouza | Khata No. | Plot No. | Area | Kissam | R.T. |
|----------|-----------|----------|-------|---------------|------------------|
| Pankapal | 227 | 206 | 0.40 | Rasta | Jatiya Rajapatha |
| Pankapal | 227 | 212 | 0.16 | Rasta | Jatiya Rajapatha |
| Pankapal | 226 | 214 | 0.47 | Gramya Jangal | Rakhita |
| Pankapal | 226 | 216 | 1.14 | Gramya Jangal | Rakhita |
| Pankapal | 226 | 253 | 1.21 | Gramya Jangal | Rakhita |
| Pankapal | 224 | 200 | 13.25 | Nadi | A.A.A |

That it may be noted that the approach road connecting above Sairat Sources which is used by the Lessees as on date gone through above land schedule as per the map provided with this report.

The above report is for your kind information and necessary action.

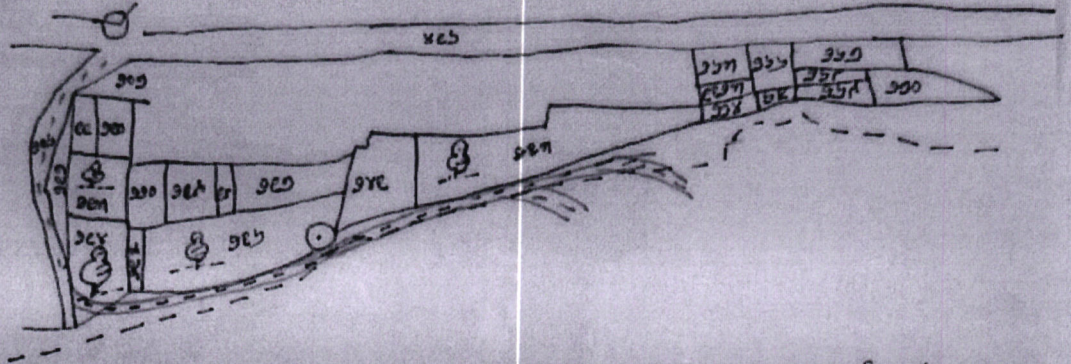
TRUE COPY ATTESTED

[Signature]
Tahasildar, Danagadi
9/03/26

Yours Sincerely

[Signature]
15/7/25
Revenue Inspector
Manatira

ମୋତି - ବଜ୍ରୀୟ ସ୍ଥିତି ନଂ. ୧
 ଗ୍ରାମ - ମଧ୍ୟସୂତ୍ରୀ
 ପ୍ରଦେଶ - ଓଡ଼ିଶା
 ଜିଲ୍ଲା - ଭାଦ୍ରପୁର
 ବ୍ଲକ୍ - ୧୫୩ = ୧୩୫୫
 ଗ୍ରାମ - ୧୫୧୧. ୧୨



The approach road to Saisat Source along Brahmani River Sand at Pankapal-1 and Pankapal-2 is denoted as 'Reel way' which is prepared by taking reference ORSI 4K 450 online map and field mtg.

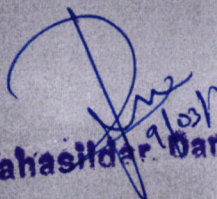
The approach road touches below land schedule

| Mouza | Khata | Plot | Area | Kistam | R.F. |
|----------|--------|------|------|--------------|-----------------|
| Pankapal | 227 | 201 | | Raste | Satyajajapaty |
| | - do - | 212 | | Raste | - do - |
| | 226 | 214 | | Gramy Jangal | Rukhite (Govt.) |
| | 226 | 216 | | - do - | - do - |
| | 226 | 253 | | - do - | - do - |
| | 224 | 200 | | Nadi | A.A.A. (Govt.) |

CSRA
 15/7/25

Revenue Inspector
 Manatira

TRUE COPY ATTESTED


 Tahasildar, Manatira

O.A(COUNTER AFFIDAVIT)



NO 59 OF 2025.pdf Add label



Sanjib S... 3:23 pm

to Ashutosh, S... ^



From Sanjib Swain Lulu •
sanjibswainadv@gmail.com

To Ashutosh Padhy •
sagarasutosh369@gmail.com
Sankar Pani • sankarprasadpani@gmail
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apurba ghosh • apu7law@gmail.com

Date 10 Mar 2026, 3:23 pm

See security details



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